

States. The rest of the information will, accordingly, be laid on the Table of the House as soon as received.

The position in regard to the Other Backward Classes is still the same as mentioned in the reply given to the Unstarred Question No. 2879.

Welfare of Scheduled Castes and Scheduled Tribes

451. Shri Siddiah: Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No 1311 on the 28th March, 1958, and state how far the recommendations made by the State Ministers' Conference held in Delhi on the 15th and 16th February, 1958 have been implemented in each State and Union Territory so far?

The Deputy Minister of Home Affairs (Shrimati Violet Alva): The required information has not yet been received from all the State Government and Union Territories. The States and Territories from which it is still awaited have been reminded. Complete information will be laid on the Table of the House as soon as received.

Income Tax Cases

452. Shri Abdul Salam: Will the Minister of Finance be pleased to state:

(a) the number of income-tax cases admitted in the Madras High Court and Tribunal since 1954,

(b) the number of cases disposed of up-till now;

(c) how many of the cases have been settled outside the Court; and

(d) the steps Government propose to take to dispose of the cases quickly?

The Minister of Finance (Shri Morarji Desai): (a) to (c). The information called for is not readily available and will be laid on the Table of the House as soon as possible.

(d) (i) So far as cases before the High Courts are concerned, the matter is under Government's consideration.

(ii) As regards cases pending before the Appellate Tribunal, an additional Bench of the Tribunal has been working at Madras since October 1957 and it is hoped that the arrears will be cleared soon.

Taxation Enquiry Commission

453. Shri Shree Narayan Das: Will the Minister of Finance be pleased to state:

(a) whether the Government of India have considered the recommendation No 41 of the Taxation Enquiry Commission (Vol III) regarding the feasibility of extending the stamp duties to sea insurance policies; and

(b) if so, with what result?

The Minister of Finance (Shri Morarji Desai): (a) and (b) The matter has been considered according to Section 18 read with Section 3(c) of the Indian Stamp Act, a sea insurance policy, though executed out of India, must be stamped, if it "relates to any property situate, or to any matter or thing done or to be done in India and is received in India". The question of inserting any new provision in the Stamp Act does not, therefore, arise.

Technical Education Schemes of Punjab

454. Shri Ram Krishan: Will the Minister of Scientific Research and Cultural Affairs be pleased to refer to reply given to Unstarred Question No 1789 on the 28th March, 1958 and state:

(a) the details of the eight schemes of Technical Education of Punjab State approved by the All India Council for Technical Education;

(b) whether the remaining three schemes have also been approved; and

(c) if so, the details thereof?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) to (c). A statement is laid on the Table of the House. [See Appendix II, annexure No. 8.]